

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 313 of 2024(SZ)

The Tribunal on its own motion SUO MOTU based on the news item published in Mongabay dt: 30.10.2024 titled, "Local lifeline, nature's timeline, Varkala cliffs threatened by climate and human activities". : Applicant

Vs

Kerala State Pollution Control Board, : Respondent(s)
Through its Member Secretary & Others

**REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, FOR AND ON
BEHALF OF THE FIRST RESPONDENT**



Adv. Rema Smrithi V. K.

STANDING COUNSEL FOR THE FIRST RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 313 of 2024(SZ)

The Tribunal on its own motion SUO MOTU based on the news item published in Mongabay dt: : Applicant 30.10.2024 titled, "Local lifeline, nature's timeline, Varkala cliffs threatened by climate and human activities".

Vs

Kerala State Pollution Control Board, : Respondent(s)
Through its Member Secretary & Others

VOLUME 1

Index

SL NO	Description	Pages
1	Report filed by the Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram on behalf of the 1 st respondent, Kerala State Pollution Control Board, in Original Application No. 313/2024.	1-4

Dated this the 4th day of March 2025

Adv. Rema Smrithi V. K.

STANDING COUNSEL FOR THE FIRST RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 313 of 2024(SZ)

The Tribunal on its own motion SUO MOTU based on the news item published in Mongabay dt: : Applicant 30.10.2024 titled, "Local lifeline, nature's timeline, Varkala cliffs threatened by climate and human activities".

Vs

Kerala State Pollution Control Board, : Respondent(s)
Through its Member Secretary & Others

VOLUME 2

Index

Sl. No.	Annexures	Pages
1	Annexure - R1 - (a) - Authorization letter number KSPCB/125/2025-SEE-2 dtd 27/01/2025.	1-1
2	Annexure - R1 - (b) - Letter to Secretary, Varkala Municipality dated 06/11/24.	2-4
3	Annexure - R1 - (c) - Letter to Secretary, Varkala Municipality dated 15/01/25.	5-7
4	Annexure - R1 - (d) - Letter to Member Secretary, Kerala Coastal Zone Management Authority dated 15/01/25.	8-9
5	Annexure - R1 - (e) - Letter to Secretary, District Tourism Promotion Council dated 15/01/25.	10-11
6	Annexure - R1 - (f) - Letter to Secretary, Varkala Municipality dated 24/02/25.	12-15

7	Annexures - R1 – (g1) to R1 – (g23) - Letter to Unauthorized establishments dated 06/11/24.	16-84
---	--	-------

Dated this the 4th day of March 2025

Adv. Rema Smrithi V. K.

STANDING COUNSEL FOR THE FIRST RESPONDENT

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.313 of 2024 (SZ)

Applicant : The Tribunal on its own motion SUO MOTU based on the news item published in Mongabay dt: 30.10.2024 titled, "Local lifeline, nature's timeline, Varkala cliffs threatened by climate and human activities".

Respondents: Kerala State Pollution Control Board, Through its Member Secretary & Others

Report filed by Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram on behalf of The Kerala State Pollution Control Board, in Original Application No. 313/2024 (SZ)

1. I, Vinaya K. S., aged 54 years, working as Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram, is authorized to represent the 1st Respondent in the Original Application no.313/2024 vide proceedings attached as **Annexure - R1 - (a)**. The factual submissions made hereunder are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.

2. It is respectfully submitted that cognizance was taken Suo Motu by the Hon'ble National Green Tribunal based on the news article titled "Local lifeline nature's



Vinaya
VINAYA. K.S
CHIEF ENVIRONMENTAL ENGINEER

timeline Varkala cliffs threatened by climate and human activities,” published in Mongabay on 30.10.2024. The article highlighted the deteriorating condition of the Varkala cliffs in Kerala, a designated national geo-heritage site, due to environmental violations and administrative negligence. Issues raised include the demolition of part of the cliffs, unauthorized construction along the site, and alterations to the natural environment, all of which are compromising the cliffs' geological integrity, biodiversity, and ecosystem services. The matter raises concerns under the Environment Protection Act, 1986, and the Biodiversity Act, 2002, and is being addressed by various authorities, including the Kerala State Pollution Control Board, Geological Survey of India, and Kerala Coastal Zone Management Authority. The case was transferred to the Southern Zonal Bench and renumbered as OA 313/2024 for further proceedings and the Hon'ble Southern Zone during the hearing held on 15.01.2025 directed the concerned departments to file reports in this regard.

3. It is respectfully submitted that the Board had received complaint earlier regarding the restaurants in the Varkala Municipal area the Board gave instruction on 06.11.2024 to the Secretary, Varkala Municipality to take action against illegal restaurants. Copy of the same is produced herewith as **Annexure - R1 - (b)**. Based on another complaint received regarding unauthorized establishments at the Varkala, the Board gave instruction on 15.01.2025 to the Secretary of Varkala Municipality, the Member Secretary of Kerala Coastal Zone Management Authority (KCZMA and the Secretary of District Tourism Promotion Council (DTPC) to take action against violations which cause threat to the tourism and environment. Copies of the same are produced herewith as **Annexure - R1 - (c)**, **Annexure - R1 - (d)** and **Annexure - R1 - (e)** respectively. Based on the complaints and the Order of the Hon'ble NGT, the Secretary of Varkala Municipality was reminded on 24.02.2025 to take action against serious violations, unauthorized constructions and the establishments which provided wastewater pipes illegally to the beach area. Copy of the same is produced herewith as **Annexure - R1 - (f)**.



Vinaya
VINAYA. K.S
CHIEF ENVIRONMENTAL ENGINEER

4. It is humbly submitted that the Board had issued Consent to Operate to 22 units in this area. Some applications which were submitted for the Board's Consent to Operate are under processing. The consents are issued by the Board after ensuring adequate wastewater treatment facilities.

5. It is humbly submitted that pursuant to the Hon'ble NGT order dated 15.01.2025 in OA 313/2024(SZ), the Board Officials conducted inspection on 12.02.2025 to the Varkala Cliff area and visited the Varkala Municipality Office. The cliff area extends to the wards of 21, 22, 27 and 28 of Varkala Municipality and to a small extent of Edava Grama Panchayath. As per the records made available by the Varkala Municipality, 185 units come under the purview of that Municipality. During discussions with the Municipal Secretary and officials of Public Health section, it was informed that notices had been issued to approximately 123 unauthorized units (including cafeteria, textile shops, craft shops, etc.) which are operating without proper licenses, and 3 of them have been closed down by the local body, with further actions underway.

6. It is humbly submitted that in light of recent preliminary inspections and findings, the Board had issued notices to 23 identified units which were operating without the Board's consent. Copies of the same are produced herewith as **Annexure - R1 - (g1 to g23)**. Based on the complaints and the inspection findings as per the Order of the Hon'ble NGT, the Board gave instruction on 21.02.2025 to the Secretary of Varkala Municipality, to take action against unauthorized constructions and the establishments which provided wastewater pipes illegally to the beach area. The Secretary of Varkala Municipality was also instructed to take action against the units which are operated without the Board's consent and not to issue/renew licenses to those units from the Municipality. Copy of the same is produced herewith as **Annexure - R1 - (h)**. Further action is being taken.

7. It is respectfully submitted that while the Board had initiated all necessary actions



Vinaya
VINAYA. K.S
CHIEF ENVIRONMENTAL ENGINEER

within its purview; the core issue of demolition/ landslide and deterioration of the Varkala Cliff primarily falls under the jurisdiction of the Local Self Government Institution (LSGI). viz. Varkala Municipality, Edava Grama Panchayath, Revenue Department, Mining and Geology Department and Tourism Department.

8. It is respectfully submitted that the Board is fully aware of its responsibilities to prevent the pollution of environment and is diligently executing its duties as a regulatory body. The Board had already initiated necessary steps against violations in its purview and will undertake necessary actions for ensuring pollution control measures in the area.

All that stated above are true to the best of my knowledge, information and belief.

Dated this the 4th day of March, 2025.



Vinaya

Vinaya K.S.

Chief Environmental Engineer

VINAYA. K.S
CHIEF ENVIRONMENTAL ENGINEER

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/125/2025-SEE-2

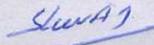
Date :27 /01/2025

AUTHORISATION

Sub :- OA No.313 of 2024 before the Hon’ble NGT (South Zone) – Suo Moto matter in respect of news item appearing in Mongabay dated 30.10.2024 titled, “Local lifeline, nature’s timeline, Varkala cliffs threatened by climate and human activities” – Authorisation – reg.

The Chief Environmental Engineer, Regional Office, Thiruvananthapuram is hereby authorized to represent Kerala State Pollution Control Board in OA No. 313 of 2024 before the Hon’ble NGT (Southern Zone).

**For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD**


MEMBER SECRETARY

To

The Chief Environmental Engineer,
Regional Office,
Thiruvananthapuram.

Copy to :-

1. Adv.RemaSmrithiV.K,
No.2, Temple Glade Apartments,
Kalakshetra Colony,
Beach Road, Besant Nagar,
Chennai-600090.
2. The Environmental Engineer,
Legal Cell, KSPCB Regional Office,
Ernakulam.

olc

0471-2303844

e.mail: kspcbdotvpm@gmail.com

Website:kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004
ടി.സി. 12/96 (4,5), പ്ലാമൂട്ട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



PCBDTM/644/2024-EE

തീയതി : 06/11/2024

പ്രേഷക

എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

സെക്രട്ടറി
വർക്കല മുനിസിപ്പാലിറ്റി
വർക്കല, തിരുവനന്തപുരം.



വിഷയം: റസ്റ്റോറന്റുകൾക്കെതിരെയുള്ള പരാതി - സംബന്ധിച്ച്.

സൂചന: 21/10/2024 തീയതിയിലെ ഇ-മെയിൽ.

സർ,

മേൽ വിഷയത്തിലേയ്ക്കും സൂചനയിലേയ്ക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. നിരവധി റസ്റ്റോറന്റുകൾക്കെതിരായി ശ്രീ. സുഭാഷ് പി. സമർപ്പിച്ച പരാതിയുടെ പകർപ്പ് ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു. കൂടാതെ, ടി സ്ഥാപനങ്ങൾ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയാണോ പ്രവർത്തിക്കുന്നത് എന്ന് വ്യക്തമല്ല. ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയും മതിയായ മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്താതെയും സ്ഥാപനം പ്രവർത്തിക്കുന്നത് കുറ്റകരവും ശിക്ഷാർഹവുമാണ്. ടി സ്ഥാപനങ്ങൾ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെങ്കിൽ നിയമാനുസൃത നടപടി സ്വീകരിക്കുന്നതിനും കൈക്കൊണ്ട നടപടികൾ നേരിട്ട് പരാതി കക്ഷിയെയും ഈ ഓഫീസിനെയും അറിയിക്കുവാനും താല്പര്യപ്പെടുന്നു.

വിശ്വസ്തതയോടെ

[Handwritten signature]

എൻവയോൺമെന്റ് എഞ്ചിനീയർ

ഉള്ളടക്കം : മേൽ പ്രകാരം.

പകർപ്പ്:

- 1) ശ്രീ. സുഭാഷ് പി. നാരായണ മന്ദിരം വർക്കല പി.ഒ. തിരുവനന്തപുരം - 695 141. ഫോൺ നം. 9446024342
2) Complaint Cell, DO, Tvm.

TRANSLATED VERSION

PCBDTM/644/2024-EE

Dated :06.11.2024

From

Environmental Engineer

To

Secretary
Varkala Municipality
Varkala ,Thiruvananthapuram

Sub: Complaint against Restaurants- Reg.

Ref : Email received on 21.10.2024

Sir,

Attention is invited to the subject matters. The copy of complaint received from Mr. Subhash.P against several restaurants are enclosed here with. Also it is not clear whether these restaurants are having the consent of the Board. If these restaurants are running / working without valid consent from the board, it is considered to be unlawful and punishable. In that case legal actions are to be taken and the action taken report is to submitted to the complainant and this Office.

Yours faithfully,

CHIEF ENVIRONMENTAL ENGINEER

Copy to :

- 1) Sri. Subhash P
Narayana Mandiram
Varkala P.O
Thiruvananthapuram-695141
Ph no. 9446024342

2) Complaint cell
District Office, Thiruvananthapuram

o/c

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004
ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



PCBDTM/22/2025-EE (1)

തീയതി : 15/01/2025

പ്രേഷക

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ



സ്വീകർത്താവ്

സെക്രട്ടറി
വർക്കല മുനിസിപ്പാലിറ്റി
വർക്കല, തിരുവനന്തപുരം.

വിഷയം: വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന നിയമലംഘനങ്ങളെ - സംബന്ധിച്ച്.

സൂചന: 10/12/2024 തീയതിയിലെ ശ്രീ. സഞ്ജീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി.

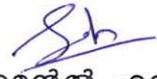
സർ,

മേൽ വിഷയത്തിലേയ്ക്കും സൂചനയിലേയ്ക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന ഗുരുതരമായ നിയമലംഘനങ്ങളിൽ അടിയന്തിര തുടർനടപടികൾ കൈക്കൊള്ളുന്നതിനായി Environmental Protection and Research Council ന്റെ പ്രസിഡന്റ് ശ്രീ. സഞ്ജീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി ഉള്ളടക്കം ചെയ്യുന്നു. ടി വിഷയത്തിന്മേലുള്ള റിപ്പോർട്ട് അടിയന്തിരമായി ഈ കാര്യാലയത്തിൽ ലഭ്യമാക്കണമെന്ന് താല്പര്യപ്പെടുന്നു.

കൂടാതെ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയും മതിയായ ദുരപരിധി പാലിക്കാതെയും സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത് കുറ്റകരവും ശിക്ഷാർഹവുമാണ്. അപ്രകാരം ബോർഡിന്റെ consent purview ൽ ഉൾപ്പെട്ട അനധികൃതമായി പ്രവർത്തിക്കുന്ന സ്ഥാപനങ്ങൾക്ക് എതിരെ നിയമാനുസൃത നടപടികൾ കൈക്കൊള്ളേണ്ടതും കൈക്കൊണ്ട നടപടികളെ സംബന്ധിച്ച റിപ്പോർട്ട് ഈ കാര്യാലയത്തിൽ അറിയിക്കേണ്ടതുമാണ്.

വിശ്വസ്തതയോടെ

ഉള്ളടക്കം : മേൽ പ്രകാരം.


എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്:

- 1) ശ്രീ. സഞ്ജീവ് എസ്.ജെ.
എൻവയോൺമെന്റൽ പ്രൊട്ടക്ഷൻ & റിസർച്ച് കൗൺസിൽ (200/2017)
വൃന്ദാവനം, എ3- വിനോദൻ നഗർ
വഴയില, പേരൂർക്കട പി.ഒ.,
തിരുവനന്തപുരം - 695005.
മൊബൈൽ നം. 9847878502.
- 2) The Secretary
District Tourism Promotion Council
Opp. Raj Bhavan,
Vellayambalam, Thiruvananthapuram.

Translated version

PCBDTM/22/2025-EE (1)

Dated : 15.01.2025

From

The Chief Environmental Engineer

To

Secretary
Varkala Municipality
Varkala ,Thiruvananthapuram

Sub: Violations Affecting the Tourism Sector and Environment of Varkala Area

Ref: Complaint dated 10/12/24 received from Shri. Sanjeev S J

Sir,

Attention is invited to the subject matter. The complaint received from Shri. Sanjeev S J, President of the Environmental Protection and Research Council, highlighting violations impacting both the tourism sector and the environment of the Varkala area, is enclosed herewith for necessary action and report.

Furthermore, it is important to note that operating establishments without the required consent from the board and in violation of board's distance norms is a punishable offence. It is requested that appropriate action be taken against such units, and the same should be reported to this office.

Yours faithfully,

CHIEF ENVIRONMENTAL ENGINEER

Copy to :

- 1) Sri. Sanjeev S.J.
Environmental Protection & Research Council (200/2017)
Vrindavanam, A-3, Winners Nagar
Vazhayila, Peroorkada P.O,
Thiruvananthapuram-695005.
Mob. No. 9847878502

- 2) The Secretary
District Tourism Promotion Council
Opp. Raj Bhavan,
Vellayambalam, Thiruvananthapuram

0/L

☎0471-2303844

e.mail: kspcbdotvpm@gmail.com

Website:kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004

ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



PCBDTM/22/2025-EE (3)

തീയതി : 15/01/2025

പ്രേഷക

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീക്രട്ടറി

The Member Secretary
Kerala Coastal Zone Management Science & Technology
Museum Campus, PMG Junction,
Vikas Bhavan P.O.
Thiruvananthapuram - 695033.



വിഷയം: വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന നിയമലംഘനങ്ങളെ - സംബന്ധിച്ച്.

സൂചന: 10/12/2024 തീയതിയിലെ ശ്രീ. സഞ്ജീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി.

സർ,

മേൽ വിഷയത്തിലേയ്ക്കും സൂചനയിലേയ്ക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന ഗുരുതരമായ നിയമലംഘനങ്ങളിൽ അടിയന്തിര തുടർനടപടികൾ കൈക്കൊള്ളുന്നതിനായി Environmental Protection and Research Council ന്റെ പ്രസിഡന്റ് ശ്രീ. സഞ്ജീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി ഉള്ളടക്കം ചെയ്യുന്നു. ടി വിഷയത്തിന്മേൽ അന്വേഷണം നടത്തി വേണ്ട നടപടികൾ കൈക്കൊള്ളണമെന്ന് അപേക്ഷിക്കുന്നു.

വിശ്വസ്തതയോടെ

ഉള്ളടക്കം : മേൽ പ്രകാരം.


എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

Translated version

PCBDTM/22/2025-EE(3)

Dated : 15.01.2025

From

Environmental Engineer

To

The Member Secretary
Kerala Coastal Zone Management Science & Technology
Museum Campus, PMG Junction
Vikas Bhavan P.O.
Thiruvananthapuram-695033

Sub: Violations Affecting the Tourism Sector and Environment of Varkala
Area

Ref: Complaint dated 10/12/24 received from Shri. Sanjeev S J

Sir,

Attention is invited to the subject matter. The complaint received from Shri. Sanjeev S J, President of the Environmental Protection and Research Council, highlighting violations impacting both the tourism sector and the environment of the Varkala area, is enclosed herewith for necessary action and report. It is requested that appropriate action be taken against such units, and the same should be reported to this office.

Yours faithfully,

CHIEF ENVIRONMENTAL ENGINEER

Enclo : As reference above

o/c

0471-2303844

e.mail: kspcbdotvpm@gmail.com

Website:kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004
ടി.സി. 12/96 (4,5), പ്ലാമൂട്ട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



PCBDTM/22/2025-EE (2)

തീയതി : 15/01/2025

പ്രേഷക

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീക്രട്ടറി

The Secretary
District Tourism Promotion Council
Opp. Raj Bhavan,
Vellayambalam
Thiruvananthapuram.



വിഷയം: വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന നിയമലംഘനങ്ങളെ - സംബന്ധിച്ച്.

സൂചന: 10/12/2024 തീയതിയിലെ ശ്രീ. സഞ്ചീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി.

സർ,

മേൽ വിഷയത്തിലേയ്ക്കും സൂചനയിലേയ്ക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന ഗുരുതരമായ നിയമലംഘനങ്ങളിൽ അടിയന്തിര തുടർനടപടികൾ കൈക്കൊള്ളുന്നതിനായി Environmental Protection and Research Council ന്റെ പ്രസിഡന്റ് ശ്രീ. സഞ്ചീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി ഉള്ളടക്കം ചെയ്യുന്നു. ടി വിഷയത്തിന്മേലുള്ള റിപ്പോർട്ട് അടിയന്തിരമായി ഈ കാര്യാലയത്തിൽ ലഭ്യമാക്കണമെന്ന് താല്പര്യപ്പെടുന്നു.

വിശ്വസ്തതയോടെ

ഉള്ളടക്കം : മേൽ പ്രകാരം.

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

Translated version

PCBDTM/22/2025-EE (2)

Dated : 15.01.2025

From

Environmental Engineer

To

The Secretary
District Tourism Promotion Council
Opp. Raj Bhavan,
Vellayambalam, Thiruvananthapuram

Sub: Violations Affecting the Tourism Sector and Environment of Varkala
Area

Ref: Complaint dated 10/12/24 received from Shri. Sanjeev S J

Sir,

Attention is invited to the subject matter. The complaint received from Shri. Sanjeev S J, President of the Environmental Protection and Research Council, highlighting violations impacting both the tourism sector and the environment of the Varkala area, is enclosed herewith for necessary action and report. It is requested that appropriate action be taken against such units, and the same should be reported to this office.

Yours faithfully,

CHIEF ENVIRONMENTAL ENGINEER

Enclo : As reference above

o/c

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004

ടി.സി. 12/98 (4,5), പ്ലാമൂട്ട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



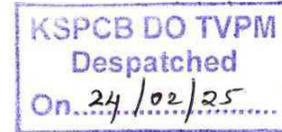
PCBDTM/22/2025-EE

തീയതി : 24/02/2025

പ്രേഷക

ഓർമ്മകുറിപ്പ്-(1)

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
സ്വീകർത്താവ്



സെക്രട്ടറി
വർക്കല മുനിസിപ്പാലിറ്റി
വർക്കല, തിരുവനന്തപുരം.

വിഷയം: വർക്കല ക്ലിഫ് ഏരിയയിലെ അനധികൃത സ്ഥാപനങ്ങളുമായി ബന്ധപ്പെട്ട പരാതി - സംബന്ധിച്ച്.

- സൂചന:
- 1) ബഹു. NGT യുടെ O.A. 313/2024 കേസിലെ 15/01/2025 തീയതിയിലെ ഹിയറിംഗ് ഉത്തരവ്.
 - 2) 10/12/2024 തീയതിയിലെ ശ്രീ. സഞ്ജീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി.
 - 3) 22/12/2023 തീയതിയിലെ പിസിബി/റ്റിവിഎം-ഡിഒ/ഇഇ4/ജിഇഎൻ/2023 നമ്പർ കത്ത്.
 - 4) 27/01/2025 തീയതിയിൽ ശ്രീ. രോഹിത്ത് കണ്ണൻ ഇ-മെയിൽ മുഖാന്തിരം നൽകിയ പരാതി.
 - 5) 15/01/2025 തീയതിയിലെ ഇതേ നമ്പർ കത്ത്.
 - 6) 27/01/2025 തീയതിയിൽ യിലെ ശ്രീ. സഞ്ജീവ് എസ്.ജെ. ഇ-മെയിൽ മുഖാന്തിരം നൽകിയ പരാതി.

സർ,

മേൽ വിഷയത്തിലേയ്ക്കും സൂചനകളിലേയ്ക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. വർക്കലയുടെ വിനോദ സഞ്ചാരത്തിനും പരിസ്ഥിതിയ്ക്കും ഭീഷണിയാകുന്ന ഗുരുതരമായ നിയമലംഘനങ്ങളിൽ അടിയന്തിര തുടർനടപടികൾ കൈക്കൊള്ളുന്നതിനായി Environmental Protection and Research Council ന്റെ പ്രസിഡന്റ് ശ്രീ. സഞ്ജീവ് എസ്.ജെ. സമർപ്പിച്ച പരാതി ഉള്ളടക്കം ചെയ്ത് സൂചന (5) പ്രകാരം താങ്കൾക്ക് റിപ്പോർട്ട് ലഭ്യമാക്കുന്നതിനായി കത്ത് നൽകിയിരുന്നു. ആയതിന്റെ മറുപടി നാളിതുവരെ ഈ കാര്യാലയത്തിൽ ലഭ്യമായിട്ടില്ല.

കൂടാതെ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയും മതിയായ ദൂരപരിധി പാലിക്കാതെയും സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത് കുറ്റകരവും ശിക്ഷാർഹവുമാണ്. അപ്രകാരം ബോർഡിന്റെ consent purview ൽ ഉൾപ്പെട്ട അനധികൃതമായി പ്രവർത്തിക്കുന്ന സ്ഥാപനങ്ങൾക്ക് എതിരെ നിയമാനുസൃത നടപടികൾ കൈക്കൊള്ളേണ്ടതും

കൈക്കൊണ്ട നടപടികളെ സംബന്ധിച്ച റിപ്പോർട്ട് ഈ കാര്യാലയത്തിൽ അറിയിക്കേണ്ടതുമാണ്.

സൂചന (4), (6) പ്രകാരം വർക്കല ബീച്ചിലേയ്ക്ക് മലിനജലം നിക്ഷേപിക്കുന്നതുമായി ബന്ധപ്പെട്ട് ശ്രീ. രോഹിത് കണ്ണൻ, ശ്രീ. സഞ്ജീവ് എസ്.ജെ. എന്നിവർ സമർപ്പിച്ച പരാതി തുടർ നടപടികൾക്കായി ഉള്ളടക്കം ചെയ്യുന്നു.

ഇതോടൊപ്പം തന്നെ അനധികൃതമായി ബീച്ചിലേയ്ക്ക് മലിനജല പൈപ്പുകൾ സ്ഥാപിച്ചിരിക്കുന്ന സ്ഥാപനങ്ങൾക്കെതിരെയും അനധികൃത നിർമ്മാണങ്ങൾക്കെതിരെയും ബഹു. NGT യുടെ സൂചന (1) പ്രകാരമുള്ള കേസിന്റെ കൂടി അടിസ്ഥാനത്തിൽ കർശന നടപടികൾ കൈക്കൊള്ളേണ്ടതുണ്ടെന്നും അറിയിക്കുന്നു. ആയതിന്മേലുള്ള റിപ്പോർട്ട് അടിയന്തിരമായി ഈ കാര്യാലയത്തിൽ ലഭ്യമാക്കേണ്ടതാണ്.

വിശ്വസ്തതയോടെ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

ഉള്ളടക്കം : മേൽ പ്രകാരം.

പകർപ്പ്:

- 1) ശ്രീ. സഞ്ജീവ് എസ്.ജെ.
എൻവയോൺമെന്റൽ പ്രൊട്ടക്ഷൻ & റിസർച്ച് കൗൺസിൽ (200/2017)
വൃന്ദാവനം, എ3- വിന്നേഴ്സ് നഗർ
വഴയില, പേരൂർക്കട പി.ഒ.,
തിരുവനന്തപുരം - 695005.
മൊബൈൽ നം. 9847878502.
- 2) ശ്രീ. രോഹിത് കണ്ണൻ
(e-mail id: rohithkan@gmail.com)
- 3) ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
മേഖലാ ഓഫീസ്, തിരുവനന്തപുരം.
- 4) The Secretary
District Tourism Promotion Council
Opp. Raj Bhavan,
Vellayambalam, Thiruvananthapuram.

Reminder -1

PCBDTM/22/2025-EE

Dated : 24.02.2025

From

Environmental Engineer

To

Secretary
Varkala Municipality
Varkala ,Thiruvananthapuram

Sub:- The functioning of Units without obtaining valid consent of Board-Reg.

- Ref:-
- 1) Order of Hon'ble NGT in OA No.313 of 2024 dated 15.01.2025.
 - 2) Complaint received from Sri. Sanjeev S.J dated 10.12.2024.
 - 3) Letter No. PCB/TVM-DO/EE4/GEN/2023 dated 22.12.2023.
 - 4) Email received from Sri. Rohit Kannan on 27.01.2025 enclosing the complaint.
 - 5) Letter No.PCBDTM/22/2025-EE dated 15.01.2025
 - 6) Email received from Sri. Sanjeev S.J on 27.01.2025 enclosing the complaint.

Madam,

Attention is invited to the subject matter. Letter was sent vide ref(5) for submitting report in connection with the complaint on violation of law, which poses threat to the Tourism & Eco system of Varkala. But reply to this letter was not furnished yet.

The functioning of units without obtaining valid consent of Board & without meeting required distance criteria is unlawful. Report of actions taken against such unauthorized units, which comes under the purview of Board, is to be submitted to this office.

The complaints received vide ref (4) & (6) from Sri. Rohit Kannan and Sri. Sanjeev S.J. against the discharge of waste water to Varkala beach is enclosed for further actions.

It is also informed that strict actions are to be taken against the units who have installed unauthorized pipelines towards the beach side & unauthorized constructions, based on Hon'ble NGT order Vide ref(1). The report on this matter is to be submitted immediately to this office.

Yours faithfully,

CHIEF ENVIRONMENTAL ENGINEER

Copy to :

- 1) Sri. Sanjeev S.J.
Environmental Protection & Research Council (200/2017)
Vrindavanam, A-3, Winners Nagar
Vazhayila, Peroorkada P.O,
Thiruvananthapuram-695005.
Mob. No. 9847878502
- 2) Sri. Rohit Kannan
(E-mail. id : rohitkan@gmail.com)
- 3) Chief Environmental Engineer
Kerala State Pollution Control Board
Regional Office, Thiruvananthapuram
- 4) The Secretary
District Tourism Promotion Council
Opp. Raj Bhavan,
Vellayambalam, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

CLIFF & CORAL CLIFF
TIBETAN MARKET, N CLIFF ROAD
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinayin

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

CLIFF & CORAL CLIFF

TIBETAN MARKET , N CLIFF ROAD

VARKALA,KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

CLIFF HOUSE HOME STAY
MAIN CLIFF, KURAKKANNI TEMPLE ROAD
VARKALA, KERALA 695141

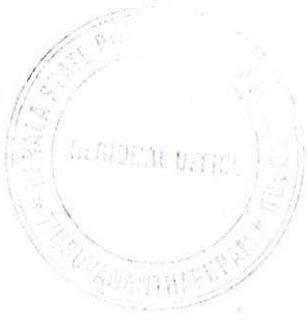
വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത് സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നത് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

CLIFF HOUSE HOME STAY, MAIN CLIFF,

KURAKKANNI TEMPLE ROAD,

VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

PALAN BEACH RESORT
NORTH CLIFF, VARKALA BEACH
VARKALA HELIPAD ROAD, VARKALA
KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

PALAN BEACH RESORT

NORTH CLIFF, VARKALA BEACH

VARKALA HELIPAD ROAD, VARKALA

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



രീജ്യണൽ അഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

BLUE MARINE RESORT
THIRUVAMBADI ROAD, VARKALA
KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

BLUE MARINE RESORT

THIRUVAMBADI ROAD, VARKALA

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004,
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സീകർത്താവ്

PARADISE INN BEACH RESORT
BLACK BEACH ROAD, VARKALA,
KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അന്ധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

PARADISE INN BEACH RESORT

BLACK BEACH ROAD, VARKALA

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റിജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

ORGANIC VILLA SEA VIEW COTTAGES
NORTH CLIFF, THIRUVAMBADI ROAD,
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ



പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

ORGANIC VILLA SEA VIEW COTTAGES

NORTH CLIFF , THIRUVAMBADI ROAD, VARKALA

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



വീജ്യണൽ ആഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎ : General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

WLOOD HOUSE BEACH RESORT
BLACK BEACH, THIRUVAMBADI
NORTH CLIFF, VARKALA,
KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

WOOD HOUSE BEACH RESORT

BLACK BEACH , THIRUVAMBADI , NORTH CLIFF

VARKALA , KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram

റീജ്യണൽ ഓഫീസ്

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

SUN View Beach Resort & SPA By CITRINE
THIRUVAMBADI ROAD, NORTH CLIFF ROAD,
NEAR TO AQUARIUM, VARKALA,
KERALA 695141.

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അന്ധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinayak

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

SUN VIEW BEACH RESORT & SPA BY CITRINE

THIRUVAMBADI ROAD, NORTH CLIFF ROAD,

NEAR TO AQUARIUM , VARKALA ,

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ -- മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

PALM Bay BEACH RESIDENCY
HELIPAD, NORTH CLIFF, 28/541
KURAKANNI, VARKALA, KERALA
695141

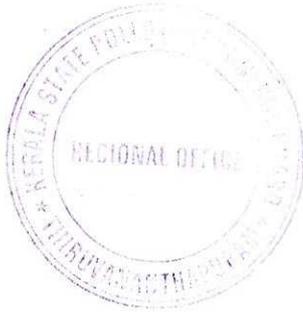
വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinayak

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

PALM BAY BEACH RESIDENCY

HELIPAD , NORTH CLIFF ,28/541

KURAKANNI , VARKALA ,

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

PALM BEACH AYURVEDHIC BEACH RESORT
NOVELLA ROAD, VARKALA, KERALA
695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

PALM BEACH AYURVEDIC BEACH RESORT

NOVELLA ROAD, VARKALA ,

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



രീജ്യണൽ ആഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎ : General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

BLUE SEA BEACH RESORT

PAPANAGAM BEACH, NEXT TO HINDUSTAN-
RESORT, VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinayak

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

BLUE SEA BEACH RESORT

PAPANASAM BEACH, NEXT TO HINDUSTAN RESORT

VARKALA , KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീക്രട്ടറി

BOHO ART COTTAGES
SOUTH CLIFF, NEAR TEMPLE ROAD,
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അന്ധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Yunayya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

BOHO ART COTTAGES

SOUTH CLIFF, NEAR TEMPLE ROAD

VARKALA , KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീക്രട്ടറി

RAYZ INN BEACH RESORT
HEAVEN 319, PERUMKULAM
VARKALA, VARKALA.P.O, KERALA
695141.

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

RAYZ INN BEACH RESORT

HEAVEN 319, PERUMKULAM

VARKALA , KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റിജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സീകർത്താവ്

BASURI BEACH RESORT
PANANIASAM, JANARDHANAPURAM,
VARKALA, NEAR BEACH, KERALA
695141.

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നത് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

BASURI BEACH RESORT

PAPANASAM, JANARDHANAPURAM,

VARKALA , NEAR BEACH, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

MUMULU INN.
MUMULU INN JANARDHANAPURAM,
SOUTH CHIFF, PERUMKULAM, VARKALA
KERALA 695141.

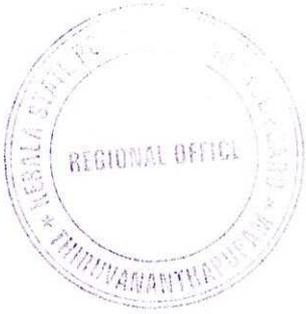
വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

MUMULU INN

MUMULU INN, JANARDHANAPURAM,

SOUTH CLIFF, PERUMKULAM, VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

KADAL CONTAINER VILLA
TEMPLE ROAD, VARKALA, KERALA
695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Shinya

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

KADAL CONTAINER VILLA

TEMPLE ROAD, VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

SKY FRAME BEACH RESORT
323/1, TEMPLE ROAD, SOUTH CLIFF,
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അന്ധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

SKY FRAME BEACH RESORT

323/1, TEMPLE ROAD

SOUTH CLIFF, VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



വീജ്യനാഥ് അഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സീകർത്താവ്

OCEANO BY TROUVAILLE
OCEANO ROAD, NEAR PERUMKULAM,
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinayar

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

BY TROUVAILLE

OCEANO ROAD, NEAR PERUMKULAM

VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎ : General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സീക്രട്ടറി

CLIFF STORIES
PERUMKULAM, VARKALA, KERALA
695141

- വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.
- സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നത് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റ് എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

CLIFF STORIES

PERUMKULAM, VARKALA,

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

GODS OWN COUNTRY KITCHEN
CHERUNNIYOOOR, VARKALA, VARKALA P.O
KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA.313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinayak

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

GODS OWN COUNTRY KITCHEN

CHERUNNIYOOR, VARKALA,

KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റിജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

☎: General: 0471- 2312910, 2318153, 2318154, 2318155

e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

T RATTORIAS RESTAURANT
BLACK BEACH, NORTH END CLIFF,
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അന്ധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

TRATTORIAS RESTAURANT

BLACK BEACH, NORTH END CLIFF,

VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

NOVELLA CONCEPT HOTEL & CAFE
1/531 PARAVILA PUTHEEN VEEDU,
VARKALA, KERALA 695141

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinay

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

NOVELLA CONCEPT HOTEL & CAFE

1/531 PARAVILA PUTHEN VEEDU

VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram



റീജ്യണൽ ഓഫീസ്
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004
☎: General: 0471- 2312910, 2318153, 2318154, 2318155
e-mail: ceetvm.kspcb@kerala.gov.in web: kspcb.kerala.gov.in



പിസിബിആർടിഎം/32/2025-എ.ഇ2

തീയതി : 24.02.2025



“ഭരണഭാഷ - മാതൃഭാഷ”

പ്രേഷിത

ചീഫ് എൻവയോൺമെന്റ് എഞ്ചിനീയർ

സീകർത്താവ്

CAFE SARWAD
NEAR PERUNGULAM, INSIDE MARE HOLIDAYS
VARKALA, KERALA 695141.

വിഷയം:- ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെ അനധികൃതമായി സ്ഥാപനങ്ങൾ പ്രവർത്തിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന:- ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ OA313/2024(SZ) എന്ന കേസിന്റെ ഉത്തരവ്.

സർ/മാഡം,

ബോർഡിൽ നിന്നും നടത്തിയ പ്രാഥമിക പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കാതെയാണ് പ്രവർത്തിക്കുന്നതെന്ന് ബോധ്യപ്പെട്ടിരിക്കുന്നു. ബോർഡിന്റെ വ്യവസ്ഥകൾക്ക് വിധേയമായി പ്രവർത്തിക്കുന്നതിനായി ജല-വായു പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്തി ബോർഡിൽ അപേക്ഷ സമർപ്പിച്ച് അനുമതി കരസ്ഥമാക്കുന്നതിനായുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതും ആയത് ഈ കത്ത് കൈപ്പറ്റി 30 ദിവസത്തിനകം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.

താങ്കളുടെ സ്ഥാപനം നിലവിൽ ബോർഡിന്റെ അനുമതി കരസ്ഥമാക്കിയിട്ടുണ്ടെങ്കിൽ പ്രസ്തുത വിവരം രേഖകൾ സഹിതം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതുമാണ്.



വിശ്വസ്തതയോടെ,

Vinaya

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

TRANSLATED VERSION

PCBRTM/32/2025-AE2

Date: 24/02/2025

From

Chief Environmental Engineer

To

CAFÉ SARWAQ, NEAR PERUMKULAM,

INSIDE MARE HOLIDAYS

VARKALA, KERALA 695141

Subject: Operating Units Without Obtaining the Consent of the Board

Ref: Order on OA No: 313/2024(SZ) of Hon'ble NGT

Sir/Madam,

During the preliminary inspection conducted by the Board, it has been observed that your unit is operating without obtaining the necessary consent from the Board. To comply with the Board's regulations, you are directed to apply for and obtain the Board's consent after installing the required water, air, and environmental pollution control measures. Kindly report the status of the actions taken to this office within 30 days from the receipt of this letter.

In addition, if your unit has already obtained the consent certificate, you are requested to submit a copy of the same at the earliest.

Yours Faithfully

Chief Environmental Engineer

Copy To

Environmental Engineer

Kerala State Pollution Control Board

District Office, Thiruvananthapuram